

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 04.08.2020

Appeal (L) No. 212 of 2020

Mukesh Chauradiya ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Piyush Chhajer, Authorised Representative with Mr. Devendra Dhanesha, Authorised Representative i/b C & D Advisors LLP for the Appellant and Mr. Mukesh Chauradiya, Appellant-in-person.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody and Mr. Shehaab Roshan, Advocates i/b K Ashar & Co and Mr. Pradeep-SEBI for the Respondent.

ORDER:

1. We have heard Shri Piyush Chhajer along with Shri Devendra Dhanesha, Authorised Representatives and Shri Shyam Mehta, the learned senior counsel along with Shri Mihir Mody and Shri Shehaab Roshan, the learned counsel for the respondent through video conference.

2. Four weeks time is allowed to the respondent to file a reply. Four weeks thereafter to the appellant to file a rejoinder.

The matter would be listed for admission and for final disposal on November 18, 2020.

3. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present appeal would heard through video conference or through physical hearing depending on the prevailing situation.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

Sd/-
Justice M.T. Joshi

Judicial Member

04.08.2020
msb